

°ITEM NO.4

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)....CC No(s).7327/2017
(Arising out of impugned final judgment and order dated 27/07/2015
in SA No. 482/2015 passed by the High Court of Judicature at
Allahabad)

SHOBH NATH DUBEY

Petitioner(s)

VERSUS

TARA DEVI AND ANR.

Respondent(s)

I.A. 1/2017(with c/delay in refiling slp)

Date : 17/04/2017 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NAVIN SINHA

[IN CHAMBERS]

For Petitioner(s) Mr. Rakesh K. Sharma,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay in refiling the Special Leave Petition is condoned.

(POOJA SEHGAL)

(SUMAN JAIN)

SR. P.A. COURT MASTER